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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

DA.1510/94

dated : 21-3-96

Between

N. Gopichand

: Applicant

and

1. Postmaster General
Viajayawada

2. Supdt. of Post Offices
Tenali Divn., Tenali 522201

3. M.R.B. Sastry
Sub Post Master
Nizampatnam S.O. Guntur Dt.

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: V. Bhimanna, Addl. CGSC

CORAM

HON. Mr. Justice M.G. Chaudhari, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

(48)

MA.116/96 and DA.1510/94

Judgement

(As per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Sri V. Bhimanna for the respondents and
Sri S. Ramakrishna^{Rao} for the applicant.

2. The applicant was promoted under BCR scheme as Office Assistant in the Divisional Office, Tenali. Subsequently, he was transferred and posted to Nizampatnam. On receipt of the posting order the applicant represented to the authorities for cancelling his transfer from Tenali to Nizampatnam owing to certain personal difficulties. The request was not accepted. The applicant proceeded on promotion to HSG and also proceeded on leave.

On 4-1-1995 this Tribunal directed that the applicant shall be permitted to report for duty in his original post of Office Assistant in the Divisional Office.

4. The present MA is for vacating this order.

5. Without going into the ancillary aspects of the case, it is to be observed that it would be necessary now for the applicant either to accept the promotion offered to him and move on transfer, as originally ordered, or to remain in the Divisional Office. The applicant may make the necessary choice and submit a representation to the Superintendent of Post Offices within one week i.e. 7 days from today. In case he decides to accept the promotion altering the earlier non-acceptance, he shall proceed and join the

..2.

8/11/96

appointment that may be given to him. Should he, however, prefer to decline the promotion and ask for a reversion, the respondents shall, as far as possible, and subject to the administrative exigencies, endeavour to accommodate his request for further continuance at Tenali.

6. Thus, the earlier interim order stands substituted by this order and the OA is also accordingly disposed of.

7. It is clarified that the applicant has to represent to the Superintendent of Post Offices, Tenali, within one week from today and the Superintendent of Post Offices, Tenali should take a decision and communicate the same to him within one week thereafter. Until then statusquo as

----- today shall continue.

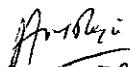
8. MA and the OA are accordingly disposed of.


Member (Adm)

22 MAR 96


(M. G. Chaudhari)

Dated : March 21, 96
Dictated in the Open Court


25 3 96

27/3/96

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I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

M. G. Chaudhary

THE HON'BLE MR. JUSTICE V. NEELADRI RAO

AND

H. Rajendra prasad

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 21-3 -1996

ORDER/JUDGMENT

M.A/R.A./C.A.No. 116/96

O.A.No.

1510/94

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

MA & OA

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
ब्रेषण/DESPATCH
26 MAR 1996
हैदराबाद न्यायपीठ
HYDERABAD BENCH